

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**(Regulation 14 of the Insolvency and Bankruptcy Board of India**  
**(Voluntary Liquidation Process) Regulations, 2017)**  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF**  
**Class 21A Technologies Private Limited**  
**RELEVANT PARTICULARS**

|    |                                                                                              |                                                                                                                                                                                                                                                                                                                        |
|----|----------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name Of Corporate Person                                                                     | Class 21A Technologies Private Limited                                                                                                                                                                                                                                                                                 |
| 2. | Date Of Incorporation Of Corporate Person                                                    | 1 <sup>st</sup> July, 2016                                                                                                                                                                                                                                                                                             |
| 3. | Authority Under Which Corporate Person Is Incorporated/ Registered                           | Registrar of Companies- Haryana                                                                                                                                                                                                                                                                                        |
| 4. | Corporate Identity Number Of Corporate Person                                                | CIN: U72900HR2016PTC064845                                                                                                                                                                                                                                                                                             |
| 5. | Address Of The Registered Office And Principal Office (If Any) Of Corporate Person           | Registered Office: B4, 12A03, Parasvath Exotica, Sector 53, Gurgaon, Haryana, India, 122011                                                                                                                                                                                                                            |
| 6. | Liquidation Commencement Date Of Corporate Person                                            | 12 <sup>th</sup> June, 2026                                                                                                                                                                                                                                                                                            |
| 7. | Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator | <b>Name: - Mansij Arya</b><br>Address: B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharam Mandir, East Delhi-110092<br>E-Mail ID Registered With IBBI: pcsmansij@gmail.com<br>Process Specific E-Mail ID: class21atpl.vl@gmail.com<br>Tel : + 91 11 011-46518956<br>IP Reg.No: IBBI/PA-002/IP-N00907/2019-20/12939 |
| 8. | Last Date For Submission Of Claims                                                           | 12 <sup>th</sup> July, 2026                                                                                                                                                                                                                                                                                            |

Notice is hereby given that the **Class 21A Technologies Private Limited** has commenced voluntary liquidation on **12th June, 2026**.

The stakeholders of **Class 21A Technologies Private Limited** are hereby called upon to submit a proof of their claims, on or before 12th July to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**MANSIJ ARYA**  
Liquidator

Date: 13-06-2026  
Place: New Delhi

IBBI/PA-002/IP-N00907/2019-20/12939  
AFA Validity: 31 December 2026



Mansij Arya  
Insolvency Professional  
Reg. No. IBBI/PA-002/IP-N00907/2019-20/12939  
Reg. Add.: B-182, Surajmal Vihar, Delhi-110092  
Mail: pcsmansij@gmail.com

# FORM G INVITATION FOR EXPRESSION OF INTEREST FOR **MAGMA INDUSTRIES LIMITED** OPERATING IN (PHARMACEUTICALS) AT MUZAFFARNAGAR (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS                                                                                                                     |                                                                                                               |
|------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| 1. Name of the corporate debtor along with PAN & CIN / LLP No.                                                                           | M/s. Magma Industries Limited<br>CIN: U24129UP1999PLC024442<br>PAN: AACCR1354D                                |
| 2. Address of the registered office                                                                                                      | Shop No 10 Ground Floor TC Square market, Arya Samaj Road Mahaveer Chowk, Muzaffarnagar, Uttar Pradesh-251001 |
| 3. URL of website                                                                                                                        | NA                                                                                                            |
| 4. Details of place where majority of fixed assets are located                                                                           | The CD has Nil Fixed Assets as on CIRP Date                                                                   |
| 5. Installed capacity of main products / services                                                                                        | NA                                                                                                            |
| 6. Quantity and value of main products / services sold in last financial year                                                            | NA                                                                                                            |
| 7. Number of employees/ workmen                                                                                                          | Nil                                                                                                           |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | For details please contact: <a href="mailto:circ.magma@gmail.com">circ.magma@gmail.com</a>                    |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                         | For details please contact: <a href="mailto:circ.magma@gmail.com">circ.magma@gmail.com</a>                    |
| 10. Last date for receipt of expression of interest                                                                                      | 29.06.2026                                                                                                    |
| 11. Date of issue of provisional list of prospective resolution applicants                                                               | 09.07.2026                                                                                                    |
| 12. Last date for submission of objections to provisional list                                                                           | 14.07.2026                                                                                                    |
| 13. Date of issue of final list of prospective resolution applicants                                                                     | 24.07.2026                                                                                                    |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants     | 29.07.2026                                                                                                    |
| 15. Last date for submission of resolution plans                                                                                         | 28.08.2026                                                                                                    |
| 16. Process email id to submit Expression of Interest                                                                                    | <a href="mailto:Cirp.magma@gmail.com">Cirp.magma@gmail.com</a>                                                |

Sd/-  
Mr. Rajesh Srivastava  
Resolution Professional  
in the matter of  
**Magma Industries Limited**  
IBBI Reg No.: IBBI/PA-001/IP-P-01998/2020-21/13138  
AFA NO.: AA113138/02/311226/108605  
AFA VALIDITY: December 31, 2026  
Email Id: [circ.magma@gmail.com](mailto:circ.magma@gmail.com), [rajesh1701@gmail.com](mailto:rajesh1701@gmail.com)  
Mob. No. 9654307800

# **HINDUJA HOUSING FINANCE LIMITED** Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: 2015/1, 2nd Floor Pitambra Heights Green Park Colony, Near 48 Chambers, Elite Jhansi, U.P.-284001. Email auction@hindujahousingfinance.com

LLM - BRAJESH AWASTHI - 9918301885 • CLM - AKSHAY SAWLA - 951683404  
RPM - PUSHPAK AWASTHI - 9453043399 • CRM - MITESH MISHRA - 955269296

## **NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post/ Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledged not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of you failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

| Sr. | Borrower(s)/Co-Borrower(s) / Guarantor(s)                                                                                                                                     | Demand Notice Date & Amount                                            |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------|
| 1.  | UP/JNS/IN/IA00000790. Mr. SATISH KUMAR, Mr. VINITA RAIKAWAR, HOUSE No. 515/A SIDDHESHWAR NAGAR, ITI, SIPRI BAZAR, JHANSI MANDIR, Urban, Jhansi, Uttar Pradesh, India - 284003 | 30.05.2026 & Rs. 769326/-<br>as on 28-05-2026<br>NPA Date : 06-05-2026 |

**Description of Property:** One Residential House Lies in Arazi No. 72M measuring area 740 sqft = 68.74 sqmtr Situated at Mouza Nayaganj Tehsil & District Jhansi Uttar Pradesh. Boundaries: East: Plot of Pandit Ji, West: Road 5.50 Mtrs. North: Plot of Rani, South: Plot of Smt. Rani.

|    |                                                                                                                                                                                 |                                                                         |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------|
| 2. | UP/JNS/IN/IA00001671. Mr. RUKHSANA RUKHSANA, Mr. IDRIS KHAN GAURY, HOUSE No. B-1 Housing Sector Growth Center Biji, NEAR SBI BANK, Urban, Jhansi, Uttar Pradesh, India - 284135 | 30.05.2026 & Rs. 4017157/-<br>as on 28-05-2026<br>NPA Date : 06-05-2026 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------|

**Description of Property:** One Residential House No. 162 & Old No. 176 measuring area 1780.62 sqft = 165.42 sqmtr Situated at Mouza Talahab Tehsil & District Jhansi Uttar Pradesh. Boundaries: East: Road 3.05 Mtrs, West: House of Vakeel Sahab, North: House of Hazi Munna & Kallan, South: House of Preetam Singh Yadav

|    |                                                                                                                                                 |                                                                         |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------|
| 3. | UP/JNS/IN/IA00001719. Mr. Anuvash Sahu, Mr. Dinesh Kumar, House No. 578 Dadiya Pura Shivaji Nagar, Urban, Jhansi, Uttar Pradesh, India - 284001 | 30.05.2026 & Rs. 2312129/-<br>as on 28-05-2026<br>NPA Date : 06-05-2026 |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------|

**Description of Property:** One Residential House No. 463M-1 measuring area 1050 sqft = 97.54 sqmtr Situated at Mouza Talpura Dadiyapura Tehsil & District Jhansi Uttar Pradesh. Boundaries: East: Plot of Rajeev Agarwal, West: Land of Awas Vikas, North: Road, South: Land of Awas Vikas

|    |                                                                                                                                                     |                                                                        |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------|
| 4. | UP/JNS/IN/IA00002523. Mr. Hukum Singh, Mrs. Chandan Devi Kushwah, House No. 10/1 Ramgarh Dalia, Ramgarh Dalia, Urban, Dalia, Madhya Pradesh, 475675 | 30.05.2026 & Rs. 952370/-<br>as on 28-05-2026<br>NPA Date : 06-05-2026 |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------|

**Description of Property:** One Residential House Lies in Arazi No. 253 measuring area 2176 sqft = 202.23 sqmtr Situated at Mouza Ramgadhia Tehsil Indragiri & District Dalia Madhya Pradesh 475335. Boundaries: East: R.O.C Road, West: House Of Shri Lai, North: Prathamanti Yojna Road, South: House Of Chandan

The above mentioned Borrowers/ Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Date: 14.06.2026  
Place: Jhansi

Sd/-  
Authorized Officer,  
Hinduja Housing Finance Limited

## **FORM A PUBLIC ANNOUNCEMENT** (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### **FOR THE ATTENTION OF THE CREDITORS OF TALENT UNLIMITED ONLINE SERVICES PRIVATE LIMITED**

| RELEVANT PARTICULARS                                                                                                                      |                                                                                                                                                                                                      |
|-------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of corporate debtor                                                                                                               | Talent Unlimited Online Services Private Limited                                                                                                                                                     |
| 2. Date of incorporation of corporate debtor                                                                                              | 13/04/2012                                                                                                                                                                                           |
| 3. Authority under which corporate debtor is incorporated / registered                                                                    | ROC Delhi I                                                                                                                                                                                          |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                      | U72900DL2012PTC234341                                                                                                                                                                                |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                     | 8/08, Devika Tower, Nehru Place, South Delhi, New Delhi, India - 110019                                                                                                                              |
| 6. Insolvency commencement date in respect of corporate debtor                                                                            | 12/06/2026 (Order received on 13/06/2026)                                                                                                                                                            |
| 7. Estimated date of closure of insolvency resolution process                                                                             | 09/12/2026                                                                                                                                                                                           |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Manish Agarwal<br>Reg. No. IBBI/PA-002/IP-N00223/2017-18/10904                                                                                                                                       |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                | 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001<br>Email: <a href="mailto:vmegisterevalue@gmail.com">vmegisterevalue@gmail.com</a> |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                             | 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001<br>Email: <a href="mailto:circ.tuos@gmail.com">circ.tuos@gmail.com</a>             |
| 11. Last date for submission of claims                                                                                                    | 26/06/2026                                                                                                                                                                                           |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                                                                   |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N/A                                                                                                                                                                                                  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                    | (a) Weblink - <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) N/A                                                                                        |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Talent Unlimited Online Services Private Limited on 12/06/2026.

The creditors of Talent Unlimited Online Services Private Limited, are hereby called upon to submit their claims with proof on or before 26/06/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form C.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Manish Agarwal  
Appointed as interim Resolution Professional  
Talent Unlimited Online Services Private Limited  
IBBI Reg. No. IBBI/PA-002/IP-N00223/2017-18/10904  
AFA Valid up to 30th June 2026  
Email: [circ.tuos@gmail.com](mailto:circ.tuos@gmail.com)

Date: 14.06.2026  
Place: New Delhi

# **TATA CAPITAL HOUSING FINANCE LIMITED** Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

## **POSSESSION NOTICE (FOR IMMovable PROPERTIES)** (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| Loan Account No. | Name of Obligor(s) / Legal Heir(s) / Legal Representative(s) | Amount & Date of Demand Notice                                                                                          | Possession Date |
|------------------|--------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------|-----------------|
| 10071593         | Mr. Vikram Birla (Borrower) & Mrs. Rekha (Co-Borrower)       | Rs. 21,21,424/- (Rupees Twenty One Lakh Twenty One Thousand Four Hundred Twenty Four Only) outstanding as on 11.03.2026 | 11.06.2026      |

**Description Of Secured Assets/immovable Properties:-** All Piece & Parcels of Residential Flat No. 106, 1st Floor, Type-B, Tower-2, Admeasuring 478.415 Sq. Ft. carpet area, i.e. 44.28 Sq. Mtr with Balcony Area of 138 Sq. Ft. in the Group Housing project "Happy Homes Girard", Situated at Revenue Estate of Village Bhola, Sector - 85, Tehsil and District-Faridabad, Haryana with all common amenities mentioned in Flat Buyer Agreement.

Date: - 14-06-2026  
Place: FARIDABAD, HARYANA

Sd/- AUTHORIZED OFFICER  
FOR TATA CAPITAL HOUSING FINANCE LIMITED

## **FORM A PUBLIC ANNOUNCEMENT** (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### **FOR THE ATTENTION OF THE CREDITORS OF SPACE INCUBATRICS TECHNOLOGIES LIMITED**

| Relevant Particulars                                                                                                                      |                                                                                                                                                                          |
|-------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of corporate debtor                                                                                                               | SPACE INCUBATRICS TECHNOLOGIES LIMITED                                                                                                                                   |
| 2. Date of incorporation of corporate debtor                                                                                              | 29/06/2016                                                                                                                                                               |
| 3. Authority under which corporate debtor is incorporated / registered                                                                    | Registrar of Companies, Uttar Pradesh II                                                                                                                                 |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                      | L17100UP2016PLC084473                                                                                                                                                    |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                     | Desk No. A-14-D-9 Ground Floor Sector-3, Gautam Buddha Nagar, Noida, Gautam Buddha Nagar, Uttar Pradesh, India, 201301                                                   |
| 6. Insolvency commencement date in respect of corporate debtor                                                                            | 10.06.2026 (Order was communicated to the IRP on 12.06.2026)                                                                                                             |
| 7. Estimated date of closure of insolvency resolution process                                                                             | 07.12.2026                                                                                                                                                               |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Mr. Dinesh Chander Gupta<br>Regn. No. - IBBI/PA-001/IP-P-02107/2020-21/13303                                                                                             |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                | <a href="mailto:dogcomp@gmail.com">dogcomp@gmail.com</a><br>Address: 4819/24, Ansari Road, Near JPH Publishing House, Central Delhi, Delhi-110002<br>sllr.cirp@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: 4819/24, Ansari Road, Near JPH Publishing House, Central Delhi, Delhi-110002                                                                                    |
| 11. Last date for submission of claims                                                                                                    | 24.06.2026                                                                                                                                                               |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                                       |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                                                                       |
| 14. (a) Relevant Forms and (b) Details of authorized representatives (AR) are available at:                                               | <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>                                                                                |

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of the corporate insolvency resolution process of the M/s Space Incubatricks Technologies Limited on 10.06.2026.

The creditors of M/s Space Incubatricks Technologies Limited, are hereby called upon to submit their claims with proof on or before 24.06.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14-06-2026  
Place: Delhi

Sd/-  
Mr. Dinesh Chander Gupta  
IBBI/PA-001/IP-P-02107/2020-21/13303  
AFA Valid up to 31.12.2026

## **FORM A PUBLIC ANNOUNCEMENT** (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### **FOR THE ATTENTION OF THE CREDITORS OF NIRVIKAR FILMS LLP**

| RELEVANT PARTICULARS                                                                                                                      |                                                                                                                                                                       |
|-------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of corporate debtor                                                                                                               | NIRVIKAR FILMS LLP                                                                                                                                                    |
| 2. Date of incorporation of corporate debtor                                                                                              | 17 <sup>th</sup> June 2019                                                                                                                                            |
| 3. Authority under which corporate debtor is incorporated/registered                                                                      | ROC, Delhi 1                                                                                                                                                          |
| 4. Corporate Identity No./Limited Liability Identification No. of corporate debtor                                                        | AAP-6413                                                                                                                                                              |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                     | B-1/E-23, Mohan Cooperative Industrial Area, Mathura Road, South Delhi, Delhi, 110044                                                                                 |
| 6. Insolvency commencement date in respect of corporate debtor                                                                            | 12 <sup>th</sup> June 2026                                                                                                                                            |
| 7. Estimated date of closure of insolvency resolution process                                                                             | 9 <sup>th</sup> December 2026                                                                                                                                         |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Loveneet Handa<br>IBBI/PA-002/IP-N01048/2020-21/13386                                                                                                                 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                | 201, Plot No. 48, Park View Complex, Hasanpur, I.P. Extension, Delhi - 110092<br><a href="mailto:loveneet.cs@gmail.com">loveneet.cs@gmail.com</a>                     |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                             | 201, Plot No. 48, Park View Complex, Hasanpur, I.P. Extension, Delhi - 110092<br><a href="mailto:circ.nirvikarfilmsllp@gmail.com">circ.nirvikarfilmsllp@gmail.com</a> |
| 11. Last date for submission of claims                                                                                                    | 26 <sup>th</sup> June 2026                                                                                                                                            |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                                    |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                                                                    |
| 14. Relevant Forms and Details of authorized representatives are available at:                                                            | <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>                                                                           |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NIRVIKAR FILMS LLP on 12<sup>th</sup> June 2026.

The creditors of NIRVIKAR FILMS LLP are hereby called upon to submit their claims with proof on or before 26<sup>th</sup> June 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13<sup>th</sup> June 2026  
Place: Delhi

Sd/-  
Loveneet Handa  
Regd No. IBBI/PA-002/IP-N01048/2020-21/13386

## **KARVY FINANCE**

Corporate Office: M/s. Karvy Financial Services Limited, Unit No 6 & 7, Andheri Industrial Estate, Off Veera Desai Road, Next to ABB Co. Ltd. Andheri (West), Mumbai - 400053.

Email :- [anil.dubey@karvyfinance.com](mailto:anil.dubey@karvyfinance.com); Contact No.: 9891872258

### **SALE NOTICE FOR SALE OF MOVABLE HOUSEHOLD ITEMS**

**AUCTION SALE NOTICE FOR SALE OF MOVABLE HOUSEHOLD ITEMS**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable household items unchanged will be sold on "As is Where is", "As is What is" and Whatever there is" basis on 30.06.2026. The reserve price will be Rs. 10000/- (Rupees Ten Thousand Only) and the earnest money deposit will be Rs. 1000/- (Rupees One Thousand only).

The intending bidders should make their own independent inquiries regarding auction and claims / rights / society charges affecting the said items lying inside the Nagar Nigam No 22/74-75, Measuring Area 133.77 Sq. Meter situated at Bag Anta, Loha mandi, Agra, prior to submitting their bid. In this regards, auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The intending bidders may obtain the Tender Forms from Gauri Associates, Shop No 15, Block 17, 2nd Floor, Shoe Market, Sanjay Place, Agra - 282002 by providing requisite KYC documents before the auction date.

Date & Time of public auction 30.06.2026 from 12.00 Noon to 4.00 PM with unlimited extensions clause of 10 minutes each.

| Detail of Property/   |                              |                                         |
|-----------------------|------------------------------|-----------------------------------------|
| Room 1                | Room 2                       | Room 3                                  |
| 1. Old Ceiling Fan    | 1. Old Oven and Fridge       | 1. Old table fan (1.Nos)                |
| 2. Old Iron Box       | 2. Old Plastic Chair (5.Nos) | 2. Old Stove And Small Cylinder (1.Nos) |
| 3. Old Cooler         | 3. Ceiling Fan (1.Nos)       | 3. Old folding (1.Nos)                  |
| 4. Old Table          | 4. Gas Cylinder (1.Nos)      | 4. Small And Iron Box (1.Nos)           |
| 5. Old Weight Machine | 5. Old Iron almara (1.Nos)   |                                         |
|                       | 6. Old bed,                  | 7. Old Bartan                           |

Reserve Price(Rs.): 10000/- Earnest Money Deposit (Rs.): 1000/- Bid increase Amount (Rs.): 1000/-

For detailed terms and conditions of the sale please call Anil Dubey : 9891872258

Sd/-  
Authorized Officer  
Date : 12th June 2026  
KARVY FINANCIAL SERVICES LIMITED

# **FORM A PUBLIC ANNOUNCEMENT** (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF Class 21A Technologies Private Limited

| RELEVANT PARTICULARS                                                                            |                                                                                                                                                                                                                                                                                                                                                                                                                                         |
|-------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name Of Corporate Person                                                                     | Class 21A Technologies Private Limited                                                                                                                                                                                                                                                                                                                                                                                                  |
| 2. Date Of Incorporation Of Corporate Person                                                    | 1 <sup>st</sup> July, 2016                                                                                                                                                                                                                                                                                                                                                                                                              |
| 3. Authority Under Which Corporate Person Is Incorporated / Registered                          | Registrar of Companies- Haryana                                                                                                                                                                                                                                                                                                                                                                                                         |
| 4. Corporate Identity Number Of Corporate Person                                                | CIN: U72900HR2016PTC064845                                                                                                                                                                                                                                                                                                                                                                                                              |
| 5. Address Of The Registered Office And Principal Office (If Any) Of Corporate Person           | Registered Office: B4, 12A03, Parasvath Exotica, Sector 53, Gurgaon, Haryana, India, 122011                                                                                                                                                                                                                                                                                                                                             |
| 6. Liquidation Commencement Date Of Corporate Person                                            | 12 <sup>th</sup> June, 2026                                                                                                                                                                                                                                                                                                                                                                                                             |
| 7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator | Name:- Mansij Arya<br>Address: B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharam Mandir, East Delhi-110092<br>E-Mail ID Registered With IBBI: <a href="mailto:pcsmansij@gmail.com">pcsmansij@gmail.com</a><br>Process Specific E-Mail ID: <a href="mailto:class21atpl.vl@gmail.com">class21atpl.vl@gmail.com</a><br>Tel : + 91 11 011-46518956<br>IP Reg No: IBBI/PA-002/IP-N00907/2019-20/12939<br>AFA Validity: 31 December 2026 |
| 8. Last Date For Submission Of Claims                                                           | 12 <sup>th</sup> July, 2026                                                                                                                                                                                                                                                                                                                                                                                                             |

Notice is hereby given that the Class 21A Technologies Private Limited has commenced voluntary liquidation on 12th June, 2026. The stakeholders of Class 21A Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12th July to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13-06-2026  
Place: New Delhi

Sd/-  
MANSIJ ARYA  
Liquidator  
IBBI/PA-002/IP-N00907/2019-20/12939  
AFA Validity: 31 December 2026

## **DEBTS RECOVERY TRIBUNAL DEHRADUN**

Niranjanpur, adun  
Certificate Holder  
Certificate Debtor  
Demand Notice

To,  
CD No. 1 Usman S/o Sh. Kurban, R/o Village Sarwat, Saifi Colony, Meenakshi Chowk, Khalapur Road, Mahmood Nagar, Muzaffarnagar-251001, Uttar Pradesh.

CD No. 2 Smt. Shabana W/o Sh. Usman R/o Village Sarwat, Saifi Colony, Meenakshi Chowk, Khalapur Road, Mahmood Nagar, Muzaffarnagar, -251001, Uttar Pradesh.

In view of the Recovery Certificate issued in O.A. No. 80 of 2021 passed by the Presiding Officer, DRT, Dehradun an amount of Rs 37,94,408.61 (Rupees Thirty Seven Lakhs Ninety Four Thousands Four Hundred Eight And Paise Sixty One Only) along with pendente-lite and future interest @ 8.30 % simple interest yearly w.e.f. 09.02.2021 till realization and costs of Rs 40,000 has become due against you (Jointly and severally).

Whereas it has been shown to the satisfaction of the undersigned that it is not possible to serve you demand notice in ordinary course, therefore, this notice is given by way of this publication directing you to pay the above sum within 15 days of the publication of this notice, failing which the recovery shall be made in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.

You are hereby ordered to appear before the undersigned on 07.07.2026 at 10:30 a.m. for further proceedings.

In addition to the sum aforesaid you will be liable to pay:

a) Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.

b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Recovery Officer  
Debts Recovery Tribunal, Dehradun

## **FORM A PUBLIC ANNOUNCEMENT** (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### **FOR THE ATTENTION OF THE CREDITORS OF OLIVE TELECOMMUNICATION PRIVATE LIMITED**

|    |                                                                                                                                       |                                                                                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------|
| 2  | Date of incorporation of corporate debtor                                                                                             | 17/04/2008                                                                                |
| 3  | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Delhi (ROC Delhi II)                                              |
| 4  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U64200DL2008PTC176862                                                                     |
| 5  | Address of the registered office and principal office (if any) of corporate debtor                                                    | No D-89, Basement, Kalkaji, South Delhi, Delhi- 110019                                    |
| 6  | Insolvency commencement date in respect of corporate debtor                                                                           | 11.06.2026                                                                                |
| 7  | Estimated date of closure of insolvency resolution process                                                                            | 08.12.2026 (180 days from ICD)                                                            |
| 8  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Ms. Harmeet Kaur<br>Reg No: IBI/INPA-002/IP-N00948/2020-2021/13076                        |
| 9  | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Address: J S/1 Krishna Nagar, Delhi 110051<br>Email: ipharmeetkaur@gmail.com              |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: J S/1 Krishna Nagar, Delhi 110051<br>Email: ipharmeetkaur@gmail.com              |
| 11 | Last date for submission of claims                                                                                                    | 25.06.2026 (14 days from ICD)                                                             |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                        |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                        |
| 14 | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>NA |

| प्रपत्र सं. 5                                                                                                      |
|--------------------------------------------------------------------------------------------------------------------|
| <b>ऋण वसूली ब्यायाधिकरण</b>                                                                                        |
| 600/1, युनिवर्सिटी रोड, हनुमान सेतु मंदिर के निकट, लखनऊ (ब्यायाधिकार क्षेत्र <span> </span> : उत्तर प्रदेश का भाग) |
| उत्तर दाखिल करने तथा उपस्थित होने के लिए प्रकाशन द्वारा समग्र                                                      |

|                                                                                                                                                                                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>ओए सं. 1025/2025</b>                                                                                                                                                                     |
| (बैंकों और वित्तीय संस्थाओं के बकाया ऋणों की वसूली अभिविन्यम, 1993 की धारा 19(3) के साथ पठित ऋण वसूली ब्यायाधिकरण (प्रक्रिया नियमावली) 1993 के नियम 12 और 13 के अंतर्गत प्रतिवादी को समग्र) |
| <b>मूल आवेदन सं. 1025/2025</b>                                                                                                                                                              |
| <b>सेंट्रल बैंक ऑफ इंडिया</b>                                                                                                                                                               |

| वनाम                   | आवेदक       |
|------------------------|-------------|
| श्री भगत सिंह एवं अन्य | प्रतिवादीगण |
| सेवा में,              |             |

|                                                                                                                                                                                              |             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------|
| श्री भगत सिंह एवं अन्य                                                                                                                                                                       | प्रतिवादीगण |
| सेवा में,                                                                                                                                                                                    |             |
| श्री भगत सिंह पुत्र बुद्धी लाल, निवासी मकान नंबर 76ए, इयाग नगर, लक्ष्मी नारायण मंदिर के निकट, वार्ड नंबर 14, परवत, हरियाणा-121102                                                            |             |
| 2. मैत्रेय रुद्र विहवल्ल कंठूरुछन्नम प्राइवेट लिमिटेड इसके पबंध विदेशक के माध्यम से पंजीकृत कार्यालय <span> </span> : फ्लैट नंबर 118ए, एमआईसी फ्लैट पार्क-06, मट्टुर विहार, फेज-3, नई दिल्ली |             |

उपरोक्त आवेदन में आप से यह समन प्रकाशित होने के बाद आप अपना उत्तर पेपर बुक रूप में, दो सेट्स में, दस्तावेजों तथा शपथपत्रों सहित, व्यक्तिगत रूप से या अपने विधिवत अधिकृत एजेंट या लीगल प्रैक्टीशनर के माध्यम से प्रस्तुत करने, उसकी प्रति आवेदक को अथवा उसके कानूनी सलाहकार/विधिवत अधिकृत एजेंट को भेजने के बाद इस ब्यायाधिकरण में 30-07-2026 को पूर्ण। 10.30 बजे उपस्थित होने की मांग की जाती है, जिसमें असफल रहने पर आवेदन की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

अनुलग्नक : उपरोक्तानुसार

| कोर्ट की मोहर | रजिस्ट्रार ऋण वसूली ब्यायाधिकरण, लखनऊ |
|---------------|---------------------------------------|
|               |                                       |

| फॉर्म ए                                                                                                                                                                                                                                                                      | सार्वजनिक घोषणा                                                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------|
| (भारतीय विद्याला और लोपन अखतता बौद (स्वैचछिक परिसमागन प्रक्रिया) विनियम 2017 के विनियम 14 के अंतर्गत)                                                                                                                                                                        |                                                                |
| <b>क़सास 21 ए टेक्नोलोज़ीज प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ</b>                                                                                                                                                                                                    |                                                                |
| प्रार्थनिक विवरण                                                                                                                                                                                                                                                             | जानकारी                                                        |
| क्रम सं.                                                                                                                                                                                                                                                                     | विवरण                                                          |
| 1                                                                                                                                                                                                                                                                            | कोर्पोरेट व्यक्ति का नाम                                       |
| 2                                                                                                                                                                                                                                                                            | कोर्पोरेट व्यक्ति की निगमन तिथि                                |
| 3                                                                                                                                                                                                                                                                            | जिस प्राधिकरण के अंतर्गत निगमितपंजीकृत किया गया                |
| 4                                                                                                                                                                                                                                                                            | कोर्पोरेट व्यक्ति की कोर्पोरेट पहचान संख्या                    |
| 5                                                                                                                                                                                                                                                                            | पंजीकृत कार्यालय और पधान कार्यालय (यदि कोई हो) का पता          |
| 6                                                                                                                                                                                                                                                                            | कोर्पोरेट व्यक्ति के परिसमागन प्रकार तिथि                      |
| 7                                                                                                                                                                                                                                                                            | परिसमागक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या |
| 8                                                                                                                                                                                                                                                                            | दाया प्रस्तुत करने की अंतिम तिथि                               |
| एतद्वारा सूचना दी जाती है कि <b>क़सास 21 ए टेक्नोलोज़ीज प्राइवेट लिमिटेड</b> ने 12 जून, 2026 को स्वैच्छिक परिसमागन शुरू कर दिया है।                                                                                                                                          |                                                                |
| <b>क़सास 21 ए टेक्नोलोज़ीज प्राइवेट लिमिटेड</b> के हितधारकों को एतद्वारा सूचित किया जाता है कि वे 12 जूनई 2026 को या उससे पहले म्द सं. 7 के समस्त उल्लिखित पते पर परिसमागन के समक्ष अपने दावों का प्रमाण प्रस्तुत करें।                                                      |                                                                |
| निम्नलिे लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से ही प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। दावों का गलत या भ्रामक प्रमाण प्रस्तुत करने पर जुर्माना लगाया जा सकता है। |                                                                |
| हस्ता/- मनीष अग्रवाल परिसमागक                                                                                                                                                                                                                                                |                                                                |
| दिनांक: 13-06-2026                                                                                                                                                                                                                                                           | IBBI/PA-002/IP-N00907/2019-20/12939                            |
| स्थान: नई दिल्ली                                                                                                                                                                                                                                                             | एफ़फ़र की वैधता: 31 दिसंबर 2026                                |

| फॉर्म ए                                                                                                                | सार्वजनिक सूचना                                                                                                                            |
|------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| (भारतीय विद्याला एवं लोपन अखतता बौद (स्वैचछिक वित्तियों के लिए प्रक्रिया नियमावली) विनियम, 2016 के विनियम 6 के अर्वात) |                                                                                                                                            |
| प्रार्थनिक विवरण                                                                                                       | जानकारी                                                                                                                                    |
| क्र.सं.                                                                                                                | विवरण                                                                                                                                      |
| 1.                                                                                                                     | कोर्पोरेट                                                                                                                                  |
| 2.                                                                                                                     | कोर्पोरेट                                                                                                                                  |
| 3.                                                                                                                     | प्राधिकरण/ निगमित/ पंजीकृत                                                                                                                 |
| 4.                                                                                                                     | कोर्पोरेट/ कोर्पोरेट                                                                                                                       |
| 5.                                                                                                                     | कोर्पोरेट देनदार क पंजीकृत कार्यालय और प्रमाण कार्यालय (यदि कोई हो) का पता                                                                 |
| 6.                                                                                                                     | कोर्पोरेट देनदार के संबंध में विवािनियमन प्राप्त होने की तारीख                                                                             |
| 7.                                                                                                                     | विवािन समामन प्रक्रिया बंद होने की अनुमानित तिथि                                                                                           |
| 8.                                                                                                                     | अंतरिम समामन पेशेवर के रूप में कार्य करने वाले विवािन पेशेवर का नाम और पंजीकरण संख्या                                                      |
| 9.                                                                                                                     | अंतरिम समामन पेशेवर का पता और ईमेल, जैसा कि बौद के पास पंजीकृत है                                                                          |
| 10.                                                                                                                    | अंतरिम समामन पेशेवर के साथ प्रभावकार लिए उपयोग किया जाने वाला पता और ई-मेल                                                                 |
| 11.                                                                                                                    | दाया प्रस्तुत करने की अंतिम तिथि                                                                                                           |
| 12.                                                                                                                    | अंतरिम समामन पेशेवर द्वारा धारा 21 की उपधारा (6)(उ के बंद (6)) के तहत लेनदारों की शेषित, यदि कोई हो, सुनिश्चित की गई है।                   |
| 13.                                                                                                                    | एक वर्ग के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए नामित विवािनियमन पेशेवरों के नाम। (प्रत्येक वर्ग के लिए अलग-अलग सूची) |
| 14.                                                                                                                    | (क) संबंधित प्रवा और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है।                                                                      |

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली की मूख्य बेच ने 11.06.2026 को ऑथिज डेलीक्यूमेकेशन प्राइवेट लिमिटेड की कोर्पोरेट इन्सॉल्वेंसी रिजॉल्यूशन प्रक्रिया शुरू करने का आदेश दिया है। ऑथिज डेलीक्यूमेकेशन प्राइवेट लिमिटेड के लेनदारों से कहा जाता है कि वे एंटी 10 के सामने एिए गए पते पर, अंतरिम रिजॉल्यूशन प्रोसेशनल के पास सलू के साथ अपने दावे 25.06.2026 को या उससे पहले जमा करें। फाइनेंशियल क्रेडिटर्स को अपने क्रेडम और उनके मूलत लिफ्ट इलेक्ट्रॉनिक तरीके से ही जमा करने होंगे। बाकी सभी क्रेडिटर्स अपने क्रेडम और सलूत खुद का पत्र, डाक से या इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं। क्रेडम के लिए गलत या गुमराह करने वाले सलूत जमा करने पर जुर्माना लगाया जाएगा।

|                         |                                                                           |
|-------------------------|---------------------------------------------------------------------------|
| हस्तावर /- मनीष अग्रवाल |                                                                           |
| तारीक: 14.06.2026       | एफ़फ़र की वैधता <span> </span> : 30.06.2027 तक मोभाइल नंबर: 91 7838777119 |
| स्थान: नई दिल्ली        | ईमेल आईडी <span> </span> : cirp.olivetel@gmail.com                        |

| फॉर्म-ए                                                                                                                                                                   | सार्वजनिक घोषणा                                                                                                                        |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| (भारतीय विद्याल एवं लोपन अखतता बौद (कोर्पोट कर्तित्व हेतु विकास समग्रन प्रक्रिया) विनियमकली, 2016 के विनियम 6 के अर्वात) गिविकाट किल्स एलएलपी को लेनदार के ध्यानार्थ हेतु |                                                                                                                                        |
| प्रार्थनिक विवरण                                                                                                                                                          | निर्वािक किल्स एलएलपी                                                                                                                  |
| 1.                                                                                                                                                                        | कोर्पोरेट देनदार का नाम                                                                                                                |
| 2.                                                                                                                                                                        | कोर्पोरेट देनदार के नदन की तिथि                                                                                                        |
| 3.                                                                                                                                                                        | प्राधिकरण/ निगमिे अर्वात कोर्पोरेट देनदार गितित/ पंजीकृत है                                                                            |
| 4.                                                                                                                                                                        | कोर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता                                                           |
| 5.                                                                                                                                                                        | कोर्पोरेट देनदार के सम्बन्ध में विकास अग्रम तिथि                                                                                       |
| 6.                                                                                                                                                                        | विवािन समग्रन प्रक्रिया समग्रन सेने की अनुमानित तारीख                                                                                  |
| 7.                                                                                                                                                                        | अर्वात रिजॉल्यूशन प्रोसेशनल के रूप में कार्य करने वाले विवािनियमन पेशेवर का नाम और पंजीकरण संख्या                                      |
| 8.                                                                                                                                                                        | अर्वात रिजॉल्यूशन प्रोसेशनल का पता और ईमेल पता जो बौद के पास पंजीकृत है                                                                |
| 9.                                                                                                                                                                        | अर्वात रिजॉल्यूशन प्रोसेशनल द्वारा लेनदारों की शेषित, यदि कोई हो, सुनिश्चित की गई है।                                                  |
| 10.                                                                                                                                                                       | अर्वात रिजॉल्यूशन प्रोसेवर के साथ प्रभावकार लिए उपयोग किया जाने वाला पता और ई-मेल                                                      |
| 11.                                                                                                                                                                       | दाया प्रस्तुत करने की अंतिम तिथि                                                                                                       |
| 12.                                                                                                                                                                       | धारा 21 के उपधारा (6)(उ के बंद (6)) के तहत अर्वात रिजॉल्यूशन प्रोसेशनल द्वारा लेनदारों की शेषित, यदि कोई हो, सुनिश्चित की गई है।       |
| 13.                                                                                                                                                                       | विवाि वेग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोसेशनल के नाम। (प्रत्येक वेग में अलग-अलग सूची) |
| 14.                                                                                                                                                                       | (क) प्रार्थनिक प्रवा और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है।                                                               |

सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, द्वारा 12/06/2026 को निर्वािक किल्स एलएलपी की कोर्पोरेट विद्याला समग्रन प्रक्रिया प्रारंभ करने का आदेश दिया है। निर्वािक किल्स एलएलपी के लेनदारों को इसके द्वारा अलग किया जाता है कि प्रक्रियि नं. 10 के सामने ऑलिवल पते पर अर्वात रिजॉल्यूशन प्रोसेशनल को 26/06/2026 तक या उससे पहले सलूत के साथ अपने दावे प्रस्तुत करें। विवािन लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सलूत के साथ दावे प्रस्तुत कर सकते हैं। दावे के बूटे या भ्रामक सलूत जमा करने से जुर्माना लगाया जाएगा।

|                       |                                                |
|-----------------------|------------------------------------------------|
| हस्ता/- लक्ष्मील दारा |                                                |
| दिनांक: 13/06/2026    | पंजी सं: IBBI/PA-002/IP-N01048/2020-2021/13386 |
| स्थान: दिल्ली         |                                                |

| ऋण वसूली ट्रिब्यूनल, देहरादून                                  |                     |
|----------------------------------------------------------------|---------------------|
| पारस टावर, दूसरी मंजिल, मजरा निरंजनपुर, सहारनपुर रोड, देहरादून |                     |
| आर.सी. नंबर 01/2023                                            | दिनांक : 04.05.2026 |
| इंडियन बैंक                                                    | प्रमाणपत्र धारक     |
|                                                                | बनाम                |
| श्री उरमान एवं अन्य                                            | प्रमाणपत्र देनदार   |
| मांग सूचना                                                     |                     |

सेवा में,
सीडी नंबर 1           उरमान पुत्र श्री कुर्बान, निवासी ग्राम सरवट, सैफी कॉलोनी, मौनाक्षी चौक, खालापार रोड, महमूद नगर, मुजफ्फरनगर–2510 01, उत्तर प्रदेश।

सीडी नंबर 2           श्रीमती शबाना पत्नी श्री उरमान निवासी ग्राम सरवट, सैफी कॉलोनी, मौनाक्षी चौक, खालापार रोड, महमूद नगर, मुजफ्फरनगर– 2510 01, उत्तर प्रदेश।

पीठासीन अधिकारी, डीआरटी, देहरादून द्वारा पारित ओ.ए. संख्या 80/2021 में जारी वसूली प्रमाण पत्र के मद्देनजर 37,94,408.61 रुपये (सैंतीस लाख बीसबने हजार चार सौ आठ पैसे इकसठ मात्र) की राशि के साथ बकाया और मांगी ब्याज 0.9.0.2.0.21 से वसूली तक 8.30% वार्षिक साधारण ब्याज की दर से और 4.0,0.0.0 रुपये की लागत आपके विरुद्ध (संयुक्त रूप से और अलग-अलग) बकाया है। जबकि अयोधस्ताक्षरी की संतुष्टि के लिए यह दिखाया गया है कि सामान्य प्रक्रिया में आपको मांग नोटिस प्राप्त संभव नहीं है, इसलिए, यह नोटिस इस प्रकारान के माध्यम से दिया जाता है। इस नोटिस के प्रकाशन से, ऐसा न करने पर ऋण वसूली और विवािनियम अधिनियम, 1993 और उसके तहत नियमों के प्रावधानों के अनुसार वसूली की जाएगी। आपको आदेश दिया जाता है कि आप अयोधस्ताक्षरी के समक्ष 07.07.2026 को पूर्वाह्न 10-30 बजे आगे की कार्यवाही के लिए उपस्थित हों। इस प्रकार आप उपरोक्त धनराशि के अतिरिक्त निम्न धनराशि के भुगतान हेतु भी जिम्मेदार होंगे। (अ) निष्पादन कार्यवाही की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय ऐसे ब्याज। (ब) इस नोटिस के सम्बन्ध में किये गये सभी व्यय एवं शुल्क तथा बकाया वसूली की प्रक्रिया में आने वाले समस्त व्यय।

वसूली अधिकारी ऋण वसूली ट्रिब्यूनल, देहरादून

| ऋण वसूली ट्रिब्यूनल, देहरादून                                  |                     |
|----------------------------------------------------------------|---------------------|
| पारस टावर, दूसरी मंजिल, मजरा निरंजनपुर, सहारनपुर रोड, देहरादून |                     |
| आर.सी. नंबर 137/2022                                           | दिनांक : 12.05.2026 |
| इंडियन बैंक                                                    | प्रमाणपत्र धारक     |
| बनाम                                                           |                     |
| मैसर्स मलिक ब्रिक फील्ड और अन्य                                | प्रमाणपत्र देनदार   |
| मांग सूचना                                                     |                     |

सेवा में,
सीडी नंबर 1 मैसर्स मलिक ब्रिक फील्ड प्रोपराइटर श्री अंकुर मलिक के माध्यम से, स्थित राय और पोस्ट मुचरादपुर, जिला मुजफ्फरनगर, उत्तर प्रदेश।

सीडी नंबर 2 अंकुर मलिक पुत्र श्री सतेन्द्र मलिक, प्रोपराइटर मैसर्स मलिक ब्रिक फील्ड, निवासी गांव व पोस्ट काजी खेड़ा जिला मुजफ्फरनगर, उत्तर प्रदेश।

पीठासीन अधिकारी, डीआरटी, देहरादून द्वारा पारित ओ.ए. संख्या 149/2020 में जारी वसूली प्रमाण पत्र के मद्देनजर 49,89,090.98 रुपये (उनचास लाख नवारी हजार नब्बे रुपये और अठारह पैसे मात्र) की राशि के साथ बकाया और मांगी ब्याज 22.06.2020 से वसूली तक 9.80% वार्षिक साधारण ब्याज की दर से और 1,01,0.05 रुपये की लागत आपके विरुद्ध (संयुक्त रूप से और अलग-अलग) बकाया है। आपको नोटिस मिलने के 15 दिनों के अंदर ऊपर दी गई रकम जमा करने के लिए कहा जाता है, ऐसा न करने पर नियमों के मुताबिक विवेचरी की जाएगी। आपको आदेश दिया जाता है कि आप अयोधस्ताक्षरी के समक्ष 15.07.2026 को पूर्वाह्न 10-30 बजे आगे की कार्यवाही के लिए उपस्थित हों। इस प्रकार आप उपरोक्त धनराशि के अतिरिक्त निम्न धनराशि के भुगतान हेतु भी जिम्मेदार होंगे। (अ) निष्पादन कार्यवाही की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय ऐसे ब्याज। (ब) इस नोटिस के सम्बन्ध में किये गये सभी व्यय एवं शुल्क तथा बकाया वसूली की प्रक्रिया में आने वाले समस्त व्यय।

वसूली अधिकारी ऋण वसूली ट्रिब्यूनल, देहरादून

| इंडसइंड बैंक लिमिटेड                                                                                                                     |
|------------------------------------------------------------------------------------------------------------------------------------------|
| पंजीकृत कार्यालय: 2401, जन. विम्वया रोड (कैटेनगंज), पुणे-411 001                                                                         |
| उपभागीता वित्त प्रमाण: नया नं. 34, जी.एन. वैद्री रोड, टी.नगर, चेन्नई-60017                                                               |
| रान्य कार्यालय: इंडसइंड बैंक, सीएफडी, एलएलएलआ प्रक्रिया तल फ्लैट नंबर बी-10 और 11 पत्रकार कॉलोनी लिंक रोड, मानसरोवर जम्पूर रायनगर 302020 |

| क़सा सूचना                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                                                                                                                                                                                                                 |                                           |                                                                                                      |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|------------------------------------------------------------------------------------------------------|
| (प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के अंतर्गत)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                                                                                                                                                                                                                 |                                           |                                                                                                      |
| जबकि: अयोधस्ताक्षरी, वित्तीय आसित्वों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा अभिवृत्ति हित प्रवर्तन अधिनियम, 2002 (इसका बाद उक्त अधिनियम कहा जाएगा) के अंतर्गत मेसर्स इंडसइंड बैंक लिमिटेड के प्राधिकृत अधिकारी होने के नाते, प्रतिभूति हित (प्रवर्तन) नियम, 2002 (इसके बाद उक्त नियम कहा जाएगा) के नियम 6 के साथ पठित धारा 19(12) के तहत प्रवर्त कृतियों का प्रयोग के अंतर्गत नीचे उल्लिखित उपायकों/ गारंटों का नाम नोटिस जारी किया है, जिसमें उक्त नोटिस उल्लिखित राशि को नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर भुगतान के लिए कहा गया था।                                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                 |                                           |                                                                                                      |
| उपायकर्ता(ओं) द्वारा उक्त अवधि के भीतर उक्त राशि को अतिरिक्त ब्याज सहित चुकाने में फिकल रहने के कारण, उपायकर्ता(ओं) को विशेष रूप से और कितना अलग बताया को सूचित किया जाता है कि नीचे उल्लिखित सूचना के अंतर्गत अधिनियम की धारा 19(4) के तहत प्रवर्त कृतियों का प्रयोग करते हुए और उक्त नियमों के नियम 8 के साथ पठित, नीचे वर्णित तिथि को उल्लिखित सूचना को सांकेतिक क़सा से लिया है। उपायकर्ता(ओं/ गारंटों के नाम के सामने उल्लिखित संपत्ति के साथ किसी भी प्रकार का व्यावहार उपायकर्ताओं के विवािन उल्लिखित राशि और आसित्वों तथा, लगान, शुल्क और उस पर लगाए हेतु मैसर्स इंडसइंड बैंक लिमिटेड के प्रथम प्रभार की अपनी होना। उपायकर्ता का ध्यान एवम् की धारा 13 की उप धारा (8) के प्राकानों के अंतर्गत सुरक्षित परिसंपत्तियों को सलूत करने हेतु उपलब्ध जमा की और आसित्वों किया जाता है। |                                                                                                                                                                                                                                                 |                                           |                                                                                                      |
| क्र.सं.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | उपायकर्ता / गारंटों का नाम<br>क़ण अनुबंध नं.                                                                                                                                                                                                    | मांग सूचना की तिथि<br>क़सा की तिथि        | बकाय राशि                                                                                            |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | उपायकर्ता: जी राखेंद्र कुमार शर्मा, पुत्र राजि नारा शर्मा, गह-उपकर्ता: मुनी/श्रीमती शिव पुत्र इन्वोलन पापार गह-उपायकर्ता: मुनी/श्रीमती/ जी सांजी लाल पुत्र अंबर लाल<br>अनुबंध नं.: RPP05337M दिनांक: 13.01.2020 और RPP05334M दिनांक: 19.07.2019 | 24.06.2025<br><br>क़सा की तिथि 10.06.2026 | ₹. 12,47,641.48 (रु. बारस लाख सताईस हजार छठ सौ इकसालीस तथा पैसे अठतालती मात्र) दिनांक: 23.06.2025 तक |
| <p>बचक सूची में सूचीकृत का विवरण: संपत्ति का पूरा हिस्सा और क़सा नोटिस पत्र नं. 13777 गा. बचक सूची नं. 000000, बचक संपत्ति का पता, जिला कोट, गा.पानवा, सिविका क्षेत्रक 74.66 मीटर है (जिसे यहाँ "उक्त संपत्ति" कहा गया है)। पूर: खाली बग़, पश्चिम: रास्ता, उत्तर: मल्ली रास्ता, दक्षिण: चारुगुजा मीर।</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                                 |                                           |                                                                                                      |

बंकर राशि गई संपत्ति का विवरण: संपत्ति का ढक पूरा हिस्सा और टुकड़ा कोष्ठ प्दा नंबर 13777 ग्राम पंचायत योजना, पंचायत समिति टोंक, जिंला टोंक, गारखण, राजस्थान क्षेत्रफल 74.66 वर्ग गा: है जिसे यहाँ "उक्त संपत्ति" कहा गया है। पूरु: क्षात्री बंकर, पश्चिम: रस्ता, उत्तर: गली/रस्ता, दक्षिण: सारमुना मंदिर

|                    |                             |
|--------------------|-----------------------------|
| दिनांक: 10.06.2026 | हस्ता/- (प्राधिकृत अधिकारी) |
| स्थान: जम्पूर      | कृति इंडसइंड बैंक लि.       |

| हिंदुजा फाइसिंग फाइनेंस लिमिटेड, कोर्पोरेट कार्यालय <span> </span> : 41-169, दूसरी मंजिल, लिटिल माउंट, सैराट्ट, चेन्नई-600015 |
|-------------------------------------------------------------------------------------------------------------------------------|
| 48 चेन्नई के पास, फ्लैट श्रीडी, दूर-294001, ईमेल <span> </span> : auction@hindujafinancingfinancial.com                       |
| आवाकन <span> </span> : पुकर अखरी <span> </span> : 0453043390 <span> </span> : सीआरए <span> </span> : निगम तिथि-0550280296     |

वित्तीय परिसंपत्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण एवं सुल्ला हित प्रवर्तन अधिनियम, 2002 (एस्आरएफएफएआई अधिनियम) की धारा 19(2) के अंतर्गत सूचना: हिंदुजा फाइनेंसिंग फाइनेंस लिमिटेड के माध्यम से नीचे उल्लिखित उपायकर्ता(ओं/ गारंटों) द्वारा लिए गए ऋणों के संबंध में, जो नीचे उल्लिखित तिथियों पर नीचे उल्लिखित बकाया राशि के साथ निष्पादित (एनपीए) हो गए हैं। हमने पहले ही नीचे उल्लिखित तिथि के अंतर्गत धारा 19(2) के तहत विस्तृत मांग नोटिस जारी कर दिया है। वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण एवं सुल्ला हित प्रवर्तन अधिनियम 2002 की धारा 19(2) के तहत पंजीकृत डाक/ रसीद पोस्ट/ कूरियर द्वारा आपको पावकी सहीत भेजा गया था, जो कि अग्रगत होने/ पावकी न मिलने के कारण वापस आ गया है। यदि आप नीचे उल्लिखित राशि का भुगतान 60 दिनों के भीतर नहीं करते हैं, तो हमने अधिनियम की धारा 19(4) के अनुसार आप में से किसी एक के स्वाभिमत वाली प्रतिभूतियों पर कब्जा करने का अपना इरादा व्यक्त किया है। यदि आप उपरोक्त निश्चित दायित्व का निर्वहन नहीं करते हैं, तो बैंक/ सुविधित लेनदार सारफेरी अधिनियम की धारा 19(4) के अनुसार प्रवर्त कृतियों की अधिकार का प्रयोग कर सकता है,और सारफेरी अधिनियम के तहत आवश्यक अनुसार इलेक्ट्रॉनिक रूप से या किसी अन्य माध्यम से क़सा सूचना/ नीलामी सूचना प्रकाशित कर सकता है। बैंक/ सुविधित ऋणदाता आपकी तरफ़ी भी प्रकाशित कर सकता है। विवरण नीचे दिया गया है:-

| नम.                                                                                                                                                                                                                                                                                                                                                | ऋणकर्ता/ सह-ऋणकर्ता(ओं)/ गारंटों                                                                                                                                             | मांग नोटिस दिनांक और तारी                                           |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------|
| 1.                                                                                                                                                                                                                                                                                                                                                 | UP/JS/JS/A0000000790, श्री सतीश कुमार, श्रीमती निनीता राजकन्या, मकान नंबर 515/ए सिद्धेवर नगर,आईटीआई, सितारी धारा, शांसी मंदिर, शहरी, शांसी, उत्तर प्रदेश, भारत – 284003      | 30.05.2026 और 29-05-2028 तक ₹ 7,90,328/- एनपीए की तारीक 06-06-2026  |
| <b>संपत्ति का विवरण<span> </span>:</b> मीजा म्यागल, तहसील और जिला शांसी, उत्तर प्रदेश में स्थित एक रिहायशी मकान 722ए में स्थित, विस्तार क्षेत्रफल 740 वर्ग फुट = 68.74 वर्ग मीटर है। सीमाएं: पूर्व पड़ोस की का लॉट, पश्चिम: 6.50 मीटर चौड़ी सड़क, उत्तर: लोक की पट्टी, दक्षिण: श्रीमती नीता का लॉट।                                                |                                                                                                                                                                              |                                                                     |
| 2.                                                                                                                                                                                                                                                                                                                                                 | UP/JS/JS/A0000001671, श्रीमती प्रमथान, श्री इंदरवीर शर्मा, मकान नंबर नं. 1 हाउसिंग सेक्टर ग्रोथ प्लॉट निवासी, पुरसाईआई बैंक के पास, शहरी, शांसी, उत्तर प्रदेश, भारत – 284135 | 30.05.2026 और 29-05-2028 तक ₹ 40,17,157/- एनपीए की तारीक 06-06-2026 |
| <b>संपत्ति का विवरण<span> </span>:</b> मीजा तेलंगा, तहसील और जिला शांसी, उत्तर प्रदेश में स्थित एक रिहायशी मकान नंबर 162 (पुताना नंबर 176), विस्तार क्षेत्रफल 1780.62 वर्ग फुट = 165.42 वर्ग मीटर है। सीमाएं: पूर्व पड़ोस की का लॉट, पश्चिम: 6.50 मीटर चौड़ी सड़क, उत्तर: लोक की पट्टी, दक्षिण: श्रीमती नीता का घर, दक्षिण: प्रीतम सिंह धारा का घर |                                                                                                                                                                              |                                                                     |
| 3.                                                                                                                                                                                                                                                                                                                                                 | UP/JS/JS/A0000001719, श्री अनुरेखा साहू, श्री दिनेश कुमार, मकान नंबर 578 डेडिया पुत विहांगी नगर, शहरी क्षेत्र, शांसी, उत्तर प्रदेश, भारत – 284001                            | 30.05.2026 और 29-05-2028 तक ₹ 22,12,129/- एनपीए की तारीक 06-06-2026 |
| <b>संपत्ति का विवरण<span> </span>:</b> मीजा बालपुरा डडेगंगरा, तहसील और जिला शांसी, उत्तर प्रदेश में स्थित एक रिहायशी मकान नंबर 463/एन नं. 1, विस्तार क्षेत्रफल 1060 वर्ग फुट (97.54 वर्ग मीटर) है। सीमाएं: पूर्व, सांथी अग्रवाल का लॉट, पश्चिम: आवाक विकास की जमीन, उत्तर: सड़क, दक्षिण: आवाक विकास की जमीन                                        |                                                                                                                                                                              |                                                                     |
| 4.                                                                                                                                                                                                                                                                                                                                                 | UP/JS/JS/A0000002523, श्री हुडुन सिंह, श्रीमती चंदन देवी, सुल्ला, मकान नंबर 10/ 1 नगराट पट्टा, नगराट पट्टा, शहरी, तेलंगा, मध्य प्रदेश, 475675                                | 30.05.2026 और 29-05-2028 तक एनपीए की तारीक 06-06-2026               |

**संपत्ति का विवरण :** मीजा रामगढ़ा, तहसील इंदौरा और जिला दतिया, मध्य प्रदेश 475335 में स्थित अपराधी नंबर 223 में स्थित एक रिहायशी मकान, विस्तार क्षेत्रफल 2416 वर्ग फुट = 202.23 वर्ग मीटर है। सीमाएं: पूर्व: आरसीसी सड़क, पश्चिम: श्री लात का मकान, उत्तर: प्रथममंत्री योजना सड़क, दक्षिण: धंदन का मकान

उपरोक्त उपायकर्ता(ओं/ गारंटों) को सलाह दी जाती है कि (1) अधिक और पूर्ण विवरण के लिए अपरोक्त सूचना से मूल सूचना प्राप्त करें और (2) एलएलएलआईआई अधिनियम के तहत आगे की कार्यवाई से बचने के लिए उपरोक्त सूचना की तिथि से 60 दिनों के भीतर बकाया राशि, ब्याज और लागत आदि का भुगतान करें।

दिनांक: 14/06/2026, अतिरुक्त अधिकारी, स्थान: शांसी हिंदुजा सावसिंग फाइनेंस लिमिटेड

| फॉर्म-ए                                                                                                                                                                                         | सार्वजनिक घोषणा                                                                                                                        |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| (भारतीय विद्याल एवं लोपन अखतता बौद (कोर्पोट कर्तित्व हेतु विकास समग्रन प्रक्रिया) विनियमकली, 2016 के विनियम 6 के अर्वात) स्पेस इन्क्यूबेट्रीव्स टेक्नोलॉजीज लिमिटेड को लेनदार के ध्यानार्थ हेतु |                                                                                                                                        |
| प्रार्थनिक विवरण                                                                                                                                                                                | स्पेस इन्क्यूबेट्रीव्स टेक्नोलॉजीज लिमिटेड                                                                                             |
| 1.                                                                                                                                                                                              | कोर्पोरेट देनदार का नाम                                                                                                                |
| 2.                                                                                                                                                                                              | कोर्पोरेट देनदार के नदन की तिथि                                                                                                        |
| 3.                                                                                                                                                                                              | प्राधिकरण/ निगमिे अर्वात कोर्पोरेट देनदार गितित/ पंजीकृत है                                                                            |
| 4.                                                                                                                                                                                              | कोर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता                                                           |
| 5.                                                                                                                                                                                              | कोर्पोरेट देनदार के सम्बन्ध में विकास अग्रम तिथि                                                                                       |
| 6.                                                                                                                                                                                              | कोर्पोरेट देनदार के सम्बन्ध में विकास अग्रम तिथि                                                                                       |
| 7.                                                                                                                                                                                              | विवािन समग्रन प्रक्रिया समग्रन सेने की अनुमानित तारीख                                                                                  |
| 8.                                                                                                                                                                                              | अर्वात रिजॉल्यूशन प्रोसेशनल के रूप में कार्य करने वाले विवािनियमन पेशेवर का नाम और पंजीकरण संख्या                                      |
| 9.                                                                                                                                                                                              | अर्वात रिजॉल्यूशन प्रोसेशनल का पता और ईमेल पता जो बौद के पास पंजीकृत है                                                                |
| 10.                                                                                                                                                                                             | अर्वात रिजॉल्यूशन प्रोसेवर के साथ प्रभावकार लिए उपयोग किया जाने वाला पता और ई-मेल                                                      |
| 11.                                                                                                                                                                                             | दाया प्रस्तुत करने की अंतिम तिथि                                                                                                       |
| 12.                                                                                                                                                                                             | धारा 21 के उपधारा (6)(उ के बंद (6)) के तहत अर्वात रिजॉल्यूशन प्रोसेशनल द्वारा लेनदारों की शेषित, यदि कोई हो, सुनिश्चित की गई है।       |
| 13.                                                                                                                                                                                             | विवाि वेग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोसेशनल के नाम। (प्रत्येक वेग में अलग-अलग सूची) |
| 14.                                                                                                                                                                                             | (क) प्रार्थनिक प्रवा और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है।                                                               |

सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, इलाहाबाद पत्र क्रमांकन द्वारा 10/06/2026 को स्पेस इन्क्यूबेट्रीव्स टेक्नोलॉजीज लिमिटेड की कोर्पोरेट विद्याला समग्रन प्रक्रिया प्रारंभ करने का आदेश दिया है। स्पेस इन्क्यूबेट्रीव्स टेक्नोलॉजीज लिमिटेड के लेनदारों को इसके द्वारा अलग किया जाता है कि प्रक्रियि नं. 10 के सामने ऑलिवल पते पर अर्वात रिजॉल्यूशन प्रोसेशनल को 24/06/2026 तक या उससे पहले सलूत के साथ अपने दावे प्रस्तुत करें।

निर्माण लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सलूत के साथ दावे प्रस्तुत कर सकते हैं। दावे के बूटे या भ्रामक सलूत जमा करने से जुर्माना लगाया जाएगा।